



The Orissa Gazette

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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATION.

The 2nd December 1942.

No. 4184-C.—In exercise of the powers conferred by sub-section (3) of section 1 of the Indian States (Protection) Act, 1934 (XI of 1934), the Governor of Orissa is pleased to direct that sections 4 to 7 of the said Act shall, with effect from the date of this notification, come into force in the whole of the Province of Orissa, including the partially-excluded areas, and shall be in force during the continuance of the present hostilities and for a period of six months thereafter.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATION.

The 1st December 1942.

No. 13701—F-205/42-F.(C).—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor is pleased to direct that the following amendment shall be made in the Orissa Service Code, namely :—

AMENDMENT.

In rule 114 of the said Code, the words "meter hire and" shall be omitted.

By order of the Governor,
C. S. JHA,
Deputy Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATION.

The 23rd November 1942.

No. 2127—La-2/42-R.—In exercise of the powers conferred by section 17 (b) (ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provision of the said Act, of the land described below required for constructing a forest checking officer's shed in Bodokhemidi estate, Berhampur taluk in Ganjam district :—

SCHEDULE.

District—Ganjam.

Taluk—Berhampur.

Estate—Bodokhemidi.

Village—Digapahandi.

Description of land, wet or dry, inam or poramboke, with survey or paimash No.—Zamindari jeroyati, rainfed, S. No. 14/2 part.

Name of owner or occupier—

Kudivaramadar—Jaganmohan Patnaik of Digapahandi.

Melvaramdar—Zamindar of Bodokhemidi estate.

Boundaries of the land required to be taken up—

North—S. No. 14/2 part.

East—S. No. 8 L. F. road.

South—S. No. 13 L. F. road.

West—S. No. 18 L. F. road.

Approximate extent to be taken up—0.03 acre.

Whether waste or arable—Waste.

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATION.

The 28th November 1942.

No. 13591-D.(C).—In exercise of the powers conferred by clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to direct that the following amendment be made in the Order published with the notification of the Government of Orissa in the Development Department No. 3792-D.(C.), dated the 17th June 1942:—

AMENDMENT.

In the first clause of the said Order—

- (a) after the words "cotton yarn", the words "other than hand-spun cotton yarn" shall be inserted;
- (b) for the colon after the words 'Yarn Commissioner' a full stop shall be substituted; and
- (c) the proviso shall be omitted.

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

EDUCATION DEPARTMENT.

ERRATUM.

The 1st December 1942.

Read "The 9th November 1942" for "The 9th October 1942" in Education Department notification published at page 515 of Part III of the *Orissa Gazette*, dated the 13th November 1942.

By order of the Governor,
S. DAS,
Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

ERRATUM.

The 23rd November 1942.

No. 3719-R.—In column 10 of the schedule to notification No. 1932-L.A., dated the 25th June 1942, published at page 274 of the *Orissa Gazette*, dated the 3rd July 1942, read Ac. 0.58 instead of Ac. 08 against item No. 10. Again in the schedule to notification No. 1933-L.A., dated the 25th June 1942, published at page 275 of the same *Gazette*, read Ac. 0.08 against item No. 10 in column 10.

B. PATNAIK,
For Revenue Commissioner, Orissa.